

1	2	3	4	5
25.	Rohini Sector 23 Pkt. 6	288	Power not available	No target has been given by DESU for electrification of these flats.
26.	Rohini Sector 23 Pkt. 7	128	-do-	-do-
27.	Dwarka Ph.I Sector 7	292	-do-	7/97
28.	Dwarka Ph.I Nasirpur Pocket 9	242	-do-	No target has been given by DESU for electrification of these flats.
29.	Dwarka Ph.I Sec.I Pkt. 3	56	-do-	-do-
30.	Dwarka Nasirpur Pkt. 6	328	-do-	-do-
31.	Dwarka	2268	-do-	-do-
32.	Sector 13 Dwarka	628	-do-	-do-
33.	Sector 14 Dwarka	360	-do-	-do-
34.	Sector 17 Dwarka	292	-do-	-do-
	Total	17336		
	Less (-) at Sl. No. 8 and 9	60		
	G. Total	17276		

Growth in Power Generation

1911. SHRI SULTAN SALAHUDDIN OWAISI : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Power generation grows 51%" appearing in the Economic times dated September 16, 1996;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (c) Yes, Sir. The power generation during April to July, 1996 was 127.979 Billion Units against the target of 128.420 Billion Units. The generation for the same period during 1995 was 124.896 Billion Units. The actual All India Plant Load Factor (PLF) during the period April to July, 1996 was 64.1% against the PLF of 63.6% during the Corresponding period of previous year. The target of 84.449 Billion Units appearing in the news-item of Economic Times dated September 16, 1996 did not include generation targets of NTPC, NLC, BBMB and NHPC.

Ban on Commercial Activity

1912. SHRI MANGAL RAM PREMI : Will the PRIME MINISTER be pleased to state :

(a) whether there are no takers for DDA's commercial properties;

(b) if so, the details thereof;

(c) the action taken by the Government in this regard;

(d) whether the Supreme Court in a recent order has sought banning commercial activity in residential colonies in Haryana to be made applicable to Delhi as well; and

(e) if so, the details thereof and the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No, Sir.

(b) and (c) Does not arise.

(d) and (e) The judgement of the Supreme Court relates only to the industrial activity in residential areas. However, whenever any misuse is noticed in residential properties, appropriate action under Section 14 of DD Act is initiated against the allottee/misuser.

Manufacturing of Computers

1913. SHRI SUSHIL CHANDRA : Will the PRIME MINISTER be pleased to state :